

**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**FIRST TO SEVENTIETH REPORTS  
(ENGLISH VERSION)**



सत्यमेव जयते

**Fourth Lok Sabha**

**Legislative Branch-II**

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

## FORTY-THIRD REPORT

(Fourth Lok Sabha)

1, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Forty-third Report.

2. The Committee met on the 18th and 19th February, 1969, for—

I. Examination of the following Constitution (Amendment) Bills under Rule 294 (1) (a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1969 (*Amendment of articles 32 and 226*) by Shri Tenneti Viswanatham.
- (2) The Constitution (Amendment) Bill, 1969 (*Amendment of Eighth Schedule*) by Shri Bhogendra Jha.
- (3) The Constitution (Amendment) Bill, 1969 (*Amendment of article 240 and First Schedule*) by Shri Benoy Krishna Daschowdhury.

II. Reconsideration of the allocation of time for further discussion of the Constitution (Amendment) Bill, 1967 (*Amendment of article 368*) by Shri Nath Pai, as reported by Joint Committee.

### *Examination of Constitution (Amendment) Bills*

3. The Members concerned had been invited to present before the Committee their views on their Bills. Shri Bhogendra Jha attended the sitting on the 18th February, 1969.

4. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

### *Findings of the Committee*

- (1) The Constitution (Amendment) Bill, 1969 (*Amendment of articles 32 and 226*) by Shri Tenneti Viswanatham.

The Bill sought to amend articles 32 and 226 of the Constitution relating to constitutional remedies for enforcement of rights conferred by Part III of the Constitution.

After considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1969 (*Amendment of Eighth Schedule*) by Shri Bhogendra Jha.

The Bill sought to amend Eighth Schedule to the Constitution in order to include Bhojpuri, Maithili and Rajasthani languages in that Schedule.

After considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 1969 (*Amendment of article 240 and First Schedule*) by Shri Benoy Krishna Daschowdhury.

The Bill sought to change the name of "Andaman and Nicobar Islands" to "Shaheed and Swaraj Dwips".

After considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

### *Reconsideration of allocation of time to the Constitution (Amendment) Bill, 1967 (Amendment of article 368) by Shri Nath Pai, as reported by Joint Committee.*

5. Shri Nath Pai, Member-in-charge of the Bill, and Shri Madhu Limaye were invited to present before the Committee their views on the Bill. They attended the sitting on the 18th February, 1969.

The Committee considered the question of allocation of time for further discussion of the above Bill in the light of the points raised by certain Members in the House that further discussion on the Bill during the time allotted for Private Members' Business would block discussion on certain other important Private Members' Bills.

According to the First Report of the Committee (1st Lok Sabha), the maximum allotment of time for consideration and subsequent stages of a Bill should be 4 hours. The House has already devoted 14 hours 20 minutes to this Bill (9 hrs. 12 minutes on the motion for reference of the Bill to a Joint Committee and 5 hours 8 minutes on the Bill, as reported by Joint Committee). The Committee, therefore, recommended that the question of further allocation of time to this Bill might be decided by the House and thereafter, if so decided, further discussion on the Bill might continue on Friday, the 21st February, 1969.

#### *Recommendations*

#### 6. The Committee recommended—

- (i) that Sarvashri Tenneti Viswanatham, Bhogendra Jha and Benoy Krishna Daschowdhury be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
- (ii) the question of allocation of time for further discussion of the Constitution (Amendment) Bill, 1967 by Shri Nath Pai, as reported by Joint Committee, be decided by the House.

NEW DELHI:

R. K. KHADILKAR,

February 19, 1969.  
Magha 30, 1990 (Saka).

*Chairman,  
Committee on Private Members' Bills  
and Resolutions.*

LOK SABHA

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MOTION REGARDING ADOPTION OF FORTY-THIRD REPORT  
OF COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Notice of Amendment

Name of Member and text of Amendment

SHRI MADHU LIMAYE :

That in the motion, -

add at the end -

"with the modification that further debate on the Constitution (Amendment) Bill, 1967 by Shri Nath Pai, as reported by Joint Committee, be adjourned and the Bill be taken up on a day or allotted for the transaction of Government Business as the Speaker may, in consultation with the Leader of the House, decide.

The House further resolves that if any Rules need to be suspended to enable resumption of the discussion on the aforesaid Bill, the House shall proceed to do so before such resumption."

NEW DELHI;  
February 21, 1969  
Phalguna 2, 1890 (Saka)

S. L. SHAKDHER,  
Secretary.